

raised any question in this house. He is also an hon. Member of this House. So, do not be over sensitive.

SHRI P. G. MAVALANKAR: I am not over-sensitive, Sir. I am all for criticism. This book by Kaul and Shakhder says on page 914:

"The question of privileges of parliament vis-a-vis the press arises mainly in two ways, the publication of the proceedings of parliament, and comments casting reflections on either House, its committees or members."

I want to submit that this is casting a reflection on me.

When I have not formed any political party, when I have never thought or dreamt of it; this report says that I wanted to form a political party out of it and become its leader. This casts a reflection on me, and according to the book that I have just quoted, this does constitute a fit case for privilege.

MR. SPEAKER: The practice in that case—whenever any question of privilege is raised against any paper—is, we invite their comments. Let us see what the paper has to say about it.

श्री प्रमत्त बिहारी बाजपेयी : अरुणक्ष महोदय, अगर आप सहमत नहीं हैं तो आप शकधर साहब को कहिए कि वह इस को डिलीट कर दें।

MR. SPEAKER: Then you would like every ruling and every book to be withdrawn.

There are a number of procedures and conventions, running into centuries, which we follow. So do to be over sensitive.

13.30 hrs.

### STATEMENT RE. DEATH OF TWO ADIVASIS IN A VILLAGE IN BIHAR

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): According to information received from the Government of Bihar, on March 5, 1974, there was rioting in village Durgadih within the jurisdiction of Tundi Police Station in District Dhanbad, resulting in the death of two Adivasis. Immediately on receipt of the information about the incident, the District Magistrate and Superintendent of Police, Dhanbad, rushed to the spot and found the dead body of one Adivasi with gun-shot injuries in front of the house of one Kuwar Choudhary, a shopkeeper and small cultivator of the village. They also found that the thatched portions of the house of Kuwar Choudhary were burning and the inmates of the house along with some outsiders had locked themselves inside the main building. Some Adivasis were standing behind the house with bows, arrows, etc. They talked to the inmates of the house as also to the Adivasis. On being informed by the latter that an Adivasi boy had also been killed, the District Magistrate and Superintendent of Police had the dead body of the boy brought to the spot and arranged for the bodies of both the deceased to be sent along with the relatives to Dhanbad for post mortem. A case and a counter-case were registered in Police Station, Tundi and are being investigated. Thirty-five persons including one Jayram Choudhary, who had allegedly fired from his gun, were arrested. Jayram Choudhary's gun and lethal weapon including bows, arrows and farshaws have been seized. Efforts are being made by the authorities to arrest others involved. Orders under Section 144 Criminal Procedure Code have been promulgated throughout Tundi Police Station

[Shri Ram Niwas Mirdha]

banning meetings, processions, carrying of lethal weapons, etc. Arrangements to maintain peace and order in the area have been strengthened and patrolling of the area has also been introduced.

MR. SPEAKER: The next item also stands in your name.

13.33 hrs.

STATEMENT RE. ARREST OF STUDENTS IN DELHI

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHR RAM NIWAS MIRDHA): A reference was made in this House to the arrest of 210 students near Parliament House on 11-3-1974 at about 5 30 P.M.

We have since looked into the matter. The students had voluntarily courted arrest under Section 188 IPC by walking into the area where prohibitory orders under Section 144 Cr. P. C. were in force.

SHRI JYOTIRMOY BOSU (Diamond Harbour): This is not a violation of the law.

SHRI RAM NIWAS MIRDHA: They have been tried by a Judicial Court and sentenced to seven days' simple imprisonment each.... (Interruptions) except one who was released under the Probation of First Offenders Act. It was not considered proper or feasible for Government to interfere with the judicial processes.

SHRI P. G. MAVALANKAR (Ahmedabad): You call them for a dialogue and arrest them?

SHRI RAM NIWAS MIRDHA: However, the Delhi Administration has been directed to ensure that the students in jail receive a humane and sympathetic treatment.... (Interrup-

tions) and appropriate facilities. We are informed that the Delhi Administration have granted them classification 'B' as prisoners.

SHRI ATAL BIHARI VAJPAYEE (Gwallior): Why not release them?

13.34 hrs.

MATTER UNDER RULE 377

WORK-TO-RULE AGITATION BY RAILWAY GUARDS

श्री शंकर दयाल सिंह (चतरा) मान्यवर, अभी जो भारतीय रेलवे में गाड़ों द्वारा बर्क टू रूल पद्धति अपनाई जा रही है और जिस के कारण देश में सैकड़ों गाड़ियां रुक है, बहुत सी गुड़म ट्रेन्स बन्द है, उन की ओर मंत्री महोदय का ध्यान आकृष्ट कराना चाहता हूँ। मान्यकर दुख की बात है कि पूरे रेल और नेल, दो की समस्या छा गई है।

श्री अटल बिहारी वाजपेयी (ग्वालियर) और जेठ।

श्री शंकर दयाल सिंह: तो मैं मंत्री जी का ध्यान आकृष्ट करते हुए कहना चाहता हूँ कि भारतीय रेलवे में गाड़ों और टिकट चैकिंग स्टाफ ऐसे है जो कि रात दिन काम में सैलमन रहते हैं और बिना उन के गाड़ी का पहिया नहीं चल सकता है: फिर भी भारतीय रेलवे ने और खास कर मंत्री जी द्वारा इस पर ध्यान नहीं दिया गया और इसीलिए मजबूर हो कर के गाड़ों को बर्क टू रूल की पद्धति अपनानी पड़ी।

13.34 hrs.

[Mr. DEPUTY-SPEAKER in the Chair]

मैं मंत्री जी से जानना चाहूँगा कि विगत 4, 5 दिनों में इस पद्धति को अपनाने से भारतीय रेलवे को जो क्षति हुई है वह कितने की हुई है और कब तक यह क्षति चलती रहेगी, कब तक गाड़ियां बन्द रहेंगी और देर से चलती रहेंगी? 'टाइम्स आफ इण्डिया' कोट करते